

(3)
OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No.1622 of 2005

Allahabad, this the 12th day of January, 2006.

Hon'ble Mr. D.R. Tiwari, Member-A.

Taqi Raza, Son of Kam Kamur Raza, resident of Mohalla Sarai Sadaq, Qasba Sirsi, Tahsil Sambhal, District Moradabad.

(By Advocate : Shri I.M. Kushwaha,
Shri M.M. Abid)

Versus

1. Union of India through Secretary, Ministry of Communication, Department of Post, New Delhi.
2. Post Master General, Bareilly.
3. Senior Superintendent of Post, Moradabad Division, Moradabad.
4. Sub Post Master, Sirsi, Moradabad.

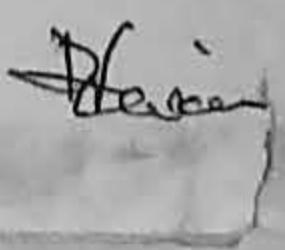
....Respondents.

By Advocate Shri Saumitra Singh

ORDER

By Hon'ble Mr. D.R. Tiwari, A.M.

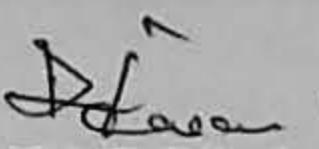
The instant O.A. has been filed for issuance of direction to the respondents to release the retiral benefits from 31.07.2003 alongwith pension. His representation was rejected by the impugned order dated 20.10.2003. Against this order, the applicant has filed an appeal to the Post



(14)

Master General, Bareilly, which is still pending and he annexed the same as annexure-8. I feel the interest of justice shall better be served if the competent authority has directed to decide the appeal by a reasoned and speaking order within a period of 3 months.

2. Under the circumstances, the O.A. is disposed of at the admission stage itself with a direction to respondent no.2 to decide the appeal of the applicant by a reasoned and speaking order within a period of 3 months from the date of receipt of a copy of this order. No order as to cost.


MEMBER-A

M.M/-